

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****KRISH FASHIONS BRANDS PRIVATE LIMITED OPERATING IN TEXTILE &
APPAREL (GARMENT TRADING & DISTRIBUTION) AT
BENGLAURU, KARNATAKA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS											
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Krish Fashions Brands Private Limited PAN: AAGCK8779B CIN: U74994KA2017PTC108612										
2.	Address of the registered office	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076										
3.	URL of website	NA										
4.	Details of place where majority of fixed assets are located	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076										
5.	Installed capacity of main products/ services	Not Applicable (Retail Trading Business)										
6.	Quantity and value of main products/ services sold in last financial year	<table><tr><th>Particulars</th><th>FY 2024-25</th><th>FY 2025-26</th></tr><tr><td>Value of the Products Sold</td><td>12,92,33,785</td><td>5,14,94,862</td></tr><tr><td>Quantity of the Products Sold</td><td>2,60,151 PCS & 3,38,658 MTRS</td><td>1,13,029 PCS</td></tr></table> Note: FY 2024-25 figures are as per the audited Tally backup. FY 2025-26 figures are unaudited and extracted from the books of accounts.		Particulars	FY 2024-25	FY 2025-26	Value of the Products Sold	12,92,33,785	5,14,94,862	Quantity of the Products Sold	2,60,151 PCS & 3,38,658 MTRS	1,13,029 PCS
Particulars	FY 2024-25	FY 2025-26										
Value of the Products Sold	12,92,33,785	5,14,94,862										
Quantity of the Products Sold	2,60,151 PCS & 3,38,658 MTRS	1,13,029 PCS										
7.	Number of employees/ workmen	As on CIRP Commencement Date – 6 As on Current Date -1										
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email at cirp.krishfashions@gmail.com List of Creditors: https://ibbi.gov.in/claims/front-claim-details/25516										
9.	Eligibility for resolution applicants under section	Can be sought by sending an email at cirp.krishfashions@gmail.com										

SL.	RELEVANT PARTICULARS	
	25(2)(h) of the Code is available at URL:	
10.	Last date for receipt of expression of interest	26-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	31-08-2026
12.	Last date for submission of objections to provisional list	05-09-2026
13.	Date of issue of final list of prospective resolution applicants	08-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11-09-2026
15.	Last date for submission of resolution plans	11-10-2026
16.	Process email id to submit Expression of Interest	cirp.krishfashions@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.




T Narayana Swamy
Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427

Reg. Address: No. 15, Shubhadeepa, 7th Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka – 560024

For Krish Fashions Brands Private Limited

Date: August 11, 2026

Place: Bengaluru

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
KRISH FASHIONS BRANDS PRIVATE LIMITED OPERATING IN TEXTILE & APPAREL
(GARMENT TRADING & DISTRIBUTION) AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS											
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Krish Fashions Brands Private Limited PAN: AAGCK8779B CIN: U74994KA2017PTC108612										
2. Address of the registered office	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076										
3. URL of website	NA										
4. Details of place where majority of fixed assets are located	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076										
5. Installed capacity of main products/ services	Not Applicable (Retail Trading Business)										
6. Quantity and value of main products/ services sold in the last financial year	<table><thead><tr><th>Particulars</th><th>FY 2024-25</th><th>FY 2025-26</th></tr></thead><tbody><tr><td>Value of the Products Sold</td><td>12,92,33,785</td><td>5,14,94,862</td></tr><tr><td>Quantity of the Products Sold</td><td>2,60,151 PCS & 3,38,658 MTRS</td><td>1,13,029 PCS</td></tr></tbody></table> Note: FY 2024-25 figures are as per the audited Tally backup. FY 2025-26 figures are unaudited and extracted from the books of accounts.		Particulars	FY 2024-25	FY 2025-26	Value of the Products Sold	12,92,33,785	5,14,94,862	Quantity of the Products Sold	2,60,151 PCS & 3,38,658 MTRS	1,13,029 PCS
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7. Number of employees/ workmen	As on CIRP Commencement Date – 6 As on Current Date - 1										
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email at crp.krishfashions@gmail.com List of Creditors: https://ibbi.gov.in/claims/front-claim-details/25516										
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending an email at crp.krishfashions@gmail.com										
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17. Details of the corporate debtor's registration status as MSME	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.										

T Narayana Swamy
Resolution Professional
(the "Company")
Reg. No.: IBBI/IPA-002/IP-NO1078/2020-2021/13427
Reg. Address: No. 15, Shubhadheya, 7th Cross, Bhuvaneshwarrangar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka – 560024
For Krish Fashions Brands Private Limited
Date: August 11, 2026
Place: Bengaluru

ARCIL ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel: +91 2266581300

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice(s) to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrower/ guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/ guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

1: Loan No- 0018SBML01370: Original Lender - Vistara: Date of Demand Notice- 13/04/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Abdul Rehman: Co-Borrower Name - Mr/Ms. Shabana S: Total Outstanding- ₹ 12,40,608.83/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A House And Plot Bearing Site No. 501b, Assessment No. 3347/3354/3347, And Pid No. 31-2-516-230, Situated At Neelakanta Nagara (benki Nagara), K Division, Ward 31st, Harihara Taluk, District Davanagere, Karnataka-577601 Admeasuring 750 Sq Fts (30 Feet East-west By 25 Feet North-south), Owned And Held By A.m. Kubay, Falling Under The Jurisdiction Of The Sub Registrar Office, Harihara, Registration District Davanagere, and bounded as follows: North: Site No. 502B belongs to Abdul Jamal Sab South: Site of Gurusiddappa East: Municipality Road West: Site No. 508B belongs to Nasir Ahmed: Date of Possession- 04-08-2026

2: Loan No- 0018SBML01571: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Ashoka Ph: Co-Borrower Name - Mr/Ms. Rekha BR: Total Outstanding- ₹ 3,95,715.07/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A House Bearing Property No. 537/60/1 And E-swattu No. 151200201300120331, With Survey No. 537760/4, Situated In Alur Village, Alur Gram Panchayath, Taluk Davanagere, District Davanagere Karnataka- 577512, Held By Ashoka Ph, Measuring 55.74 Sq Mts (4.572 X 12.192), Located Near Revanasideshwara Temple, Registered In The Registration District Davanagere, Sub-registration Office Davanagere, and bounded as follows: North: Road South: Khana East: House Of Rajappa West: House Of Siddamma: Date of Possession- 04-08-2026

3: Loan No- 0018SBML01806: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Abdul Rehman: Co-Borrower Name - Mr/Ms. Shabana S: Total Outstanding- ₹ 2,06,742.35/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A House And Plot Bearing Site No. 501b, Assessment No. 3347/3354/3347, And Pid No. 31-2-516-230, Situated At Neelakanta Nagara (benki Nagara), K Division, Ward 31st, Harihara Taluk, District Davanagere, Karnataka-577601 Admeasuring 750 Sq Fts (30 Feet East-west By 25 Feet North-south), Owned And Held By A.m. Kubay, Falling Under The Jurisdiction Of The Sub Registrar Office, Harihara, Registration District Davanagere, and bounded as follows: North: Site No. 502B belongs to Abdul Jamal Sab South: Site of Gurusiddappa East: Municipality Road West: Site No. 508B belongs to Nasir Ahmed: Date of Possession- 04-08-2026

With further interest as applicable, Incidental expenses, costs, charges etc. incurred till date of payment and/ or realisation. However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon. The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 11-08-2026
Place: Davangere

For Asset Reconstruction Company (India) Limited
SD/- Authorised Officer (In capacity as Trustee)

ARCIL ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel: +91 2266581300

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice(s) to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrower/ guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/ guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

1: Loan No- 0035SBML01950: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Gulzarahmed Maqboolahmed Mulla: Co-Borrower Name - Mr/Ms. Ilyiasahmed Maqboolahmed Mulla, Mr/Ms. Makabulahmad Maqboolahmed Mulla, Mr/Ms. Zameerahmed Maqboolahmed Mulla: Total Outstanding- ₹ 4,25,355.27/- as on 30/01/2026: Description of the Property- All that piece and parcel of property bearing VPC No. 38/B, situated at Hangal, Taluk Hangal, District Haveri - 581110, admeasuring 1797.25 Sqft. and bounded as follows: North: Road South: Road East: Property of Mo West: President Amm: Date of Possession- 05-08-2026

2: Loan No- 0035SBML01968: Original Lender - Vistara: Date of Demand Notice- 15/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Riyazahamed Abdulkarimsar Dukanadar: Co-Borrower Name - Mr/Ms. Abdulkarimsab Abdulkarimsar Dukanadar, Mr/Ms. Ashahagahamed Abdulkarimsar Dukanadar: Total Outstanding- ₹ 5,01,544.58/- as on 30/01/2026: Description of the Property- All that piece and parcel of the residential property bearing VPC No. 69B/2B, situated at Hunagund, Mugalkatti Grama Panchayat, Near Masjid Road, Taluk Shiggaon, District Haveri, Karnataka - 581203, admeasuring 230' X 60'0" = 1380.00 Sq. Ft. (128.25 Sq. Mtr. / 1.26 Gunta), a ground-floor land-bearing structure comprising 5 rooms, owned by Abdulkarimsab Abdulkarimsar Dukanadar, and bounded as follows: North: Property of Tippanna Kurabar South: Govt Road East: Property of Sharifab Basanikatti West: Property of Roshansab Koli: Date of Possession- 05-08-2026

3: Loan No- 0035SBML02287: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Hanumanth Marthandappa Erimani: Co-Borrower Name - Mr/Ms. Kavita Hanumanth Erimani: Total Outstanding- ₹ 11,74,541.84/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A Plot With Built-up Area Situated At Balmbeed Village, Taluk Hanagal, District Haveri, State Karnataka - 581101, Bearing E Swattu No. 151700201000220166 And Vpc No. 1, Admeasuring A Site/land Area Of 150.96 Square Metres And A Built-up Area Of 97.08 Square Metres, Owned And Held By Hanumanth Marthandappa Erimani, Registered Under Registration District Haveri And Sub Registration Office Hanagal, Situated Within The Revenue/hobli Village Of Balmbeed, And Being The Property Of Hanumanth Marthandappa Erimani, and bounded as follows: North: Property Of Nagaraj Erimani No-1 South: Property Of Chidambar N Patil East: Property Of Hanumanth Erimani West: Road: Date of Possession- 05-08-2026

4: Loan No- 0035SBML02444: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Kamalkhan Ustadi: Co-Borrower Name - Mr/Ms. Mahabubkhan Ustadi, Mr/Ms. Bibiyasha Kamalkhan Ustadi: Total Outstanding- ₹ 11,15,621.82/- as on 30/01/2026: Description of the Property- All that piece and parcel of the property bearing VPC No. 8/43, E-Khata No. 151700700500730002 and E-Khata No. 151700700500720002, situated at Dhudoshi, District Haveri. 581205 and bounded as follows: North: Moulasab Jamadar South: Municipality Road East: Kuravatti Property West: Hammagi Property: Date of Possession- 05-08-2026

5: Loan No- 0035SBML02465: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Jagadish Hanumantappa Madivalar: Co-Borrower Name - Mr/Ms. Paramesh Madivalar, Mr/Ms. Manjappa Hanumantappa Madivalar: Total Outstanding- ₹ 14,39,972.60/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A Building Situated At Byagawadi Village, Somasagar Gram Panchayat, Taluk Hanagal, District Haveri, State Karnataka - 581110, Owned And Held By Manjappa Hanumantappa Madivalar, Bearing Land No. 1099, Vpc No. 180, And E-khata No. 151700203100400303 With Upc No. 344lb, Having A Site/land Area Of 222.95 Sq Mtr And A Built-up Area Of 101.00 Sq Mtr, Measuring East-west 18.288 Mtr And North-south 12.192 Mtr, Registered Under Registration District Haveri And Sub-registration Office Hanagal, And Belonging To Manjappa Hanumantappa Madivalar, and bounded as follows: North: Village Government Road South: Karabasappa Bangarappa Koti Property East: Basavaraj Madevappa Banakar Property West: Mailareppa Guddappa Herur Property: Date of Possession- 05-08-2026

6: Loan No- 0035SBML02551: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Savitraya Viresh Sanbal: Co-Borrower Name - Mr/Ms. Viresh Shekharappa Sanbal: Total Outstanding- ₹ 16,01,639.81/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of Property Owned By Mrs. Savitraya W/o Viresh Sanbal, Being A Property In Nature, Having A Total Land Area Of 101.1375 Sq Mtr And Total Built-up Area Of 74.786915 Sq Mtr, Measuring East To West: 8.93 Mtr And North To South: 11.25 Mtr, Bearing Rsy No. 6a2a/1, E Swattu No. 6-24-13a, Old Vpc No. 6a2a/1, Nirdarana No. 6113, Ward No. 06, Situated At Haveri, Taluk Haveri, District Haveri, State Karnataka - 581110, Registered In The Registration District Of Haveri, Sub Registration Office Of Haveri, And The Property Belonging To Savitraya Viresh Sanbal, and bounded as follows: North: CHANDRASHEKAR HEBBAR PROPERTY South: GOVERNMENT ROAD East: HANUMANTAPPA B DESALLI PROPERTY West: OWN PROPERTY: Date of Possession- 04-08-2026

7: Loan No- 0035SBML02639: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Shivrajakumar Kayakad: Co-Borrower Name - Mr/Ms. Revanappa N Kayakad, Mr/Ms. Premavva R Kayakad, Mr/Ms. Sudha Kayakad: Total Outstanding- ₹ 7,18,800.28/- as on 30/01/2026: Description of the Property- (1) All that piece and parcel of the property bearing VPC No. 4B, E-Khata No. 151700302900200003, situated at Bommanakatti Village, Basapur Gram Panchayat, Haveri Taluk & District, Karnataka - 581108, admeasuring 29.38 Sq. Metres, and bounded as follows: North: Shivanandappa Pakkiriappa Kayakad South: Basavaraj Kayakad East: Sudha Kayakad West: Parameshappa V Totager (2) All that piece and parcel of the property bearing VPC No. 4E/1, E-Khata No. 151700302900200013, situated at Bommanakatti Village, Basapur Gram Panchayat, Haveri Taluk & District, Karnataka - 581108, admeasuring 29.16 Sq. Metres, and bounded as follows: North: Panchayat South: Basavaraj Revanappa Kayakad East: Road West: Revanappa Nagendrapa Kayakad (3) All that piece and parcel of the property bearing VPC No. 4B/1, E-Khata No. 151700302900200004, situated at Bommanakatti Village, Basapur Gram Panchayat, Haveri Taluk & District, Karnataka - 581108, admeasuring 59.40 Sq. Metres, and bounded as follows: North: Neelavva S Kayakad South: Premavva Kayakad Panchayat East: Government Road West: Revanappa N Kayakad: Date of Possession- 05-08-2026

8: Loan No- 0035SBML02651: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Ashpaq Nashipudi: Co-Borrower Name - Mr/Ms. Makabulahmad Nashipudi, Mr/Ms. Paraveenabhanu Nashipudi: Total Outstanding- ₹ 5,27,865.50/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A House/plot Owned By Paraveenabhanu Nashipudi, Admeasuring 46.4515 Sq Mtr (buildup Area Site And Site/land Area), With East-west Measurement Of 7.620015 M And North-south Measurement Of 6.096012 M, Identified By Site No. 46-4515 Sarah, Npc No. 927, Survey No. 8007/162/7 With 30-11-157/2, Tmc No. 8007/162, Pid No. 151700100800100915, E-khata No. 151700201600100172, Situated At Penso 83, Relovals, Kaginevi, Byadagi Village, Byadagi Town Municipal, Taluk Byadagi, District Haveri, State Karnataka - 581106; Registration District: Haveri; Sub-registration Office: Byadagi; Revenue Village: Byadagi, and bounded as follows: North: Property Of Mehranunisa Nashipudi South: Road East: Road West: Property Of Guliaranu Doddamani: Date of Possession- 04-08-2026

With further interest as applicable, Incidental expenses, costs, charges etc. incurred till date of payment and/ or realisation. However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon. The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 11-08-2026
Place: Haveri

For Asset Reconstruction Company (India) Limited
SD/- Authorised Officer (In capacity as Trustee)

ARCIL ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel: +91 2266581300

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Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice(s) to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrower/ guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/ guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

1: Loan No- 0037SBML03575: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Rajendra Bhimrao Shelar: Co-Borrower Name - Mr/Ms. Shobha Raju Shelar: Total Outstanding- ₹ 3,27,160.31/- as on 30/01/2026: Description of the Property- All that piece and parcel of a plot with built-up area owned by Rajendra Bhimrao Shelar, bearing VPC No. 703, admeasuring 212500 sqft (25.0 x 50.0 feet), situated at Raibag village, Taluk/Tehsil Raibag, District Belgaum, located along Main Road Jalapur Raibag Belgaum, Survey ward, and bounded as follows: North: Residence Of Shri Shamarao Dattu Shelar. South: Residence Of Shri Anasaheb B Sollapur. East: Panchayat Land. West: Own Land: Date of Possession- 05-08-2026

2: Loan No- 0037SBML03617: Original Lender - Vistara: Date of Demand Notice- 13/04/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Suresh Siddappa Hegade: Co-Borrower Name - Mr/Ms. Swati Suresh Hegade: Total Outstanding- ₹ 7,1,182.61/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of Property Owned By Trappa Sanadi, Admeasuring 2400 Sqft With Measurements Of 40x60, Bearing Npc No. 1376 And Vpc No. 1069, Situated At Post Morals, Taluk Pathogh, District Belgaum Karnataka-591317, and bounded as follows: North: Road. South: Property Of Shivanand Mayappa Nayik East: Own House. West: Property Of Mayayava Ghanti: Date of Possession- 05-08-2026

3: Loan No- 0037SBML03738: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Satish Kankanawadi: Co-Borrower Name - Mr/Ms. Savita Kankanawadi: Total Outstanding- ₹ 9,71,183.20/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A Site With Built-up Area Bearing Vpc No. 657, Situated At Yadagud, Taluk Hukkeri, District Belagavi, Karnataka-591309, Owned And Held By Smt. Savita Satish Kankanawadi, Measuring A Total Site/land Area Of 860.00 Sqft. With Dimensions 20.0 X 43.0 Feet, And A Built-up Area Of 800.00 Sqft. With Dimensions 20.0 X 40.0 Feet, and bounded as follows: North: Oni Road South: Anand Shidharayi Potadar East: Basappa Bhimappa Kankanawadi West: Choudambli Ibrahim Gadampalle: Date of Possession- 05-08-2026

4: Loan No- 0037SBML03811: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Muttappa Nagappa Karigar: Co-Borrower Name - Mr/Ms. Yallappa Nagappa Karigar, Mr/Ms. Balavva Yallappa Karigar: Total Outstanding- ₹ 18,35,276.40/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A Plot With Built-up Area Owned By Muttappa Nagappa Karigar And Yallappa Nagappa Karigar, Bearing Vpc No. 1139 And E Property Extract No. 150400803100220189, Admeasuring 222.97 Sq Mtrs, Situated At Main Road Nidagundi, Village/locality Nidagundi, Taluk Raibag, District Belgaum Karnataka-591317— State And Pin Code Not Stated— Forming Part Of The Belgaum Registration District, Raibag Sub-registration Office, Raibag Taluk, In Nidagundi Survey Ward, and bounded as follows: North: Road South: Own Land East: Own Land West: Own Land: Date of Possession- 05-08-2026

5: Loan No- 0037SBML03873: Original Lender - Vistara: Date of Demand Notice- 22/01/2026: Name of the Trust-Arcil - Trust -2026 - 011: Borrower Name - Mr/Ms. Pratik Krishna Sutar: Co-Borrower Name - Mr/Ms. Uma Pratik Sutar, Mr/Ms. Dattaprasad Krishna Sutar, Mr/Ms. Pradyuman Krishna Sutar: Total Outstanding- ₹ 7,24,379.38/- as on 22/01/2026: Description of the Property- All That Piece And Parcel Of Property Belonging To Pradyuman Sutar, Pratik Sutar, Dattaprasad Sutar, E Swattu No. 10-505-162, Tmc No. 4264/2284, CTS No. 4715/A In Belgavi Registration District, Chikkodi Survey Ward, #2305 Hospet Galli Near Mahadev Galli, Chikkodi Tq Chikkodi Dist. Belgavi. The Total Area Of The Property Of Said Property- E Swattu No.-10-505-162, Tmc No. 4264/2284, CTS No. 4715/A, Measuring Ground Floor- 26 Sq. Mtrs. and bounded as follows: North: Bhola South: C.T.S.4715/B East: C.T.S.4716 West: Road: Date of Possession- 05-08-2026

6: Loan No- 0037SBML03892: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Abeda Jamadar: Co-Borrower Name - Mr/Ms. Sahil Jamadar: Total Outstanding- ₹ 6,20,585.83/- as on 30/01/2026: Description of the Property- All that piece and parcel of site/land owned by Abeda Jamadar, bearing VPC No. 510A/A/1, situated at Jamadar Galli, Kothali, Taluk Chikkodi, District Belagavi, measuring 793.10 sq ft (22.8 x 35 feet), located within the Belagavi Registration District, Chikkodi Sub Registration District, Chikkodi Taluk, in Kothali Survey Ward, also described as being at Chinchali, Tq. Raibag, Dist. Belgaum, and bounded as follows: North: Road South: Passage Road East: Road West: Passage Road: Date of Possession- 05-08-2026

7: Loan No- 0037SBML03968: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Mayappa Sivappa Patil: Co-Borrower Name - Mr/Ms. Shivappa Rama Patil, Mr/Ms. Pooja Mayappa Patil: Total Outstanding- ₹ 6,99,943.22/- as on 30/01/2026: Description of the Property- All that piece and parcel of a site/ land with built-up area bearing VPC No. 349/1 and E-Khata No. 150400802900200396, admeasuring 173.73 square metres, situated at Hubbarwad, Taluk Raibag, District Belgaum, and bounded as follows: North: Kenchappa Babaleswar land South: Siddappa Patil land East: Road West: Own land: Date of Possession- 05-08-2026

8: Loan No- 0037SBML04011: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Javeed Dange: Co-Borrower Name - Mr/Ms. Babu Sukkath Dange, Mr/Ms. Ashamath Dange: Total Outstanding- ₹ 10,06,942.51/- as on 30/01/2026: Description of the Property- (1) All That Piece And Parcel Of Property Bearing Tpc No. 782, P. Raibag, Belgavi District, Karnataka-591317 admeasuring 200 sq.ft. and bounded as follows: North: Kalagouda Bastawade South: Road. East: Road West: Amanulla ajmad Dange (2) All That Piece And Parcel Of Property Bearing Tpc No. 825/A/Paiki, Po. Raibag, Belgavi District, Karnataka-591317 admeasuring 396 sq.ft. and bounded as follows: North: Ashmat Dange South: Own Land. East: Road West: Open Place Of Mahammad Mulla: Date of Possession- 05-08-2026

9: Loan No- 0037SBML04017: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Nagaraj Babu Vaddar: Co-Borrower Name - Mr/Ms. Shantavva Babu Vaddar: Total Outstanding- ₹ 6,17,981.37/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of Property Owned By Shantavva Babu Vaddar, Being A Property Of Extent 665 Sqft, Bearing Vpc No. 16, Situated At Hidkal, Taluk Raibag, District Belagavi, State Karnataka - 591317, Registered Under Sub Registration Raibag. The Said Property Situating Thereon With All Appurtenances Thereto Belonging, and bounded as follows: North: Land Of Anand Gangappa Toragal South: House Of Hanamavva Wo Hanamant Shamanewadi East: Road West: Land Of Desai: Date of Possession- 05-08-2026

10: Loan No- 0037SBML04024: Original Lender - Vistara: Date of Demand Notice- 16/03/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Gopal Harugeri: Co-Borrower Name - Mr/Ms. Sarojani Harugeri: Total Outstanding- ₹ 8,32,962.95/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of Site/land With Built-up Area Owned By Gopal Harugeri, Bearing Tpc No. 1465/I/C, Admeasuring 1271 Square Metres (site/land) And 1271 Square Metres (built-up Area), Situated At Chinchali, Taluk Raibag, District Belgaum, State Karnataka - 591217, and bounded as follows: North: Shivaji Mayappa Harugeri South: Road East: Road West: Ramachandra Babu Harugeri: Date of Possession- 05-08-2026

11: Loan No- 0037SBML04094: Original Lender - Vistara: Date of Demand Notice- 13/04/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Satish Kankanawadi: Co-Borrower Name - Mr/Ms. Savita Kankanawadi: Total Outstanding- ₹ 1,58,702.75/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A Site With Built-up Area Bearing Vpc No. 657, Situated At Yadagud, Taluk Hukkeri, District Belagavi, Karnataka-591309, Owned And Held By Smt. Savita Satish Kankanawadi, Measuring A Total Site/land Area Of 860.00 Sqft. With Dimensions 20.0 X 43.0 Feet, And A Built-up Area Of 800.00 Sqft. With Dimensions 20.0 X 40.0 Feet, and bounded as follows: North: Oni Road South: Anand Shidharayi Potadar East: Basappa Bhimappa Kankanawadi West: Choudambli Ibrahim Gadampalle: Date of Possession- 05-08-2026

12: Loan No- 0050SBML02742: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Dattatraya Hanamant Ghadi: Co-Borrower Name - Mr/Ms. Sangeeta Dattatraya Ghadi: Total Outstanding- ₹ 15,31,666.52/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of Land/site Owned By Mrs. Dattatraya Hanamant Ghadi, Bearing Pp No. 21/b, Door No. 21/b, Situated At Chavat Galli, Chavat Galli Jamboi, Belgaum, Taluk Jamboi, District Belgavi, State Karnataka - 591345, Admeasuring A Land Area Of 2125.00 Sqft, Registered Under Registration District Belgaum, Sub-registration Office Belgaum, And Belonging To Dattatraya Hanamant Ghadi, and bounded as follows: North: Own property South: Road East: Road West: Property Of Jaywath Ghadi: Date of Possession- 04-08-2026

13: Loan No- 0050SBML02845: Original Lender - Vistara: Date of Demand Notice- 04/02/2026: Name of the Trust-Arcil - 2026- 011-Trust: Borrower Name - Mr/Ms. Saroja Chandrashekhkar Nayik: Co-Borrower Name - Mr/Ms. Chandrashekhkar Nayik: Total Outstanding- ₹ 7,16,442.04/- as on 21/01/2026: Description of the Property- All that piece and parcel of property bearing VPC No. 303/B at New No. 15040030500220374, situated at Hudali Village, Belagavi Taluk and District, within the jurisdiction of Belagavi Registration District, measuring 399.13 Sq.ft. and bounded as follows: North: House of Sathavva M Naik South: Sabita Ningappa Naik East: Grampanchayth Road West: Kamalvva Naik: Date of Possession- 04-08-2026

14: Loan No- 0050SBML02972: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Parasharam Pendari: Co-Borrower Name - Mr/Ms. Gouravva Pendari, Mr/Ms. Lagamma Nagappa Pendari: Total Outstanding- ₹ 3,97,254.61/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of A Plot/residential Property Bearing E-swattu No. 150400303700221118 And Door No. B140, Admeasuring 2325 Square Feet, Situated At Walimki Nagar, Waghvade, Belgaum, District Belagavi, State Karnataka, Owned By And Belonging To Lagamma Nagappa Pendari, Within The Sub-registration District Of Belgaum, and bounded as follows: North: Road South: Plot No 135 East: Plot No 139 West: Plot No 141: Date of Possession- 04-08-2026

15: Loan No- 0050SBML02980: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 - 024: Borrower Name - Mr/Ms. Ningappa Sadeppa Hampannavar: Co-Borrower Name - Mr/Ms. Ashwini Ningappa Hampannavar, Mr/Ms. Manjunath Sadeppa Hampannavar: Total Outstanding- ₹ 5,04,079.78/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of The Property Bearing Khata No. 371, Pid No. 150400301002121400, Dhamaani S Belgaon Village, Belgaum, Karnataka-590005 admeasuring 509.99 Sq.Ft. and bounded as follows: North: Property of Venkappa Hunasikatti South: Property of Kallappa Laxman Saibannavar East: Road West: Open Space: Date of Possession- 04-08-2026

16: Loan No- 0050SBML03084: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust -2026 -

CHANGE OF NAME
I, B V SUMANGALA D/o SREESALAPPA TELEG SETTRU, W/o VEERANNA BENNUR, R/o House No. Mig-45, 18th Ward, Near Harapanahalli Road, Housing Bord Kottur, Kudligi, Bellary, Karnataka-583134, have changed my name and shall hereafter be known as SUMANGALAMMA BENNUR VEERANNA.

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		ಎಲೆವನ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಅಮಿಟೆಡ್		
1ನೇ ಮಹಡಿ, ಬೆಂಗಳೂರು ಮುಂಗಾರು ಕಟ್ಟಡ, ಹೊಯ್ಸಲ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು-560025, ದೂರವಾರ್ತೆ: 080-43003651		ತಗದಿದ ಸೂಚನೆ		
ಸೆಕ್ಷನ್ 13(2)ರ ಸೆಕ್ಯೂರಿಟಿಜೇಶನ್ ಮತ್ತು ರಿಕನಿಸ್ಟ್ರಕ್ಷನ್ ಆಫ್ ಫೈನಾನ್ಸಿಯಲ್ ಅಸೆಟ್ಸ್ ಮತ್ತು ಎನ್‌ಪೋರ್ಸ್‌ಮೆಂಟ್ ಆಫ್ ಸೆಕ್ಯೂರಿಟಿ ಇಂಬುರೆಸ್ಸ್ (ಸರ್ವೀಸ್) ಆಕ್ಟ್, 2002ರ ಅಡಿ ನೀಡಲಾದ ನೋಟೀಸು. ಅಂತರ ಸಂ. 20ರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ವ್ಯಕ್ತಿಗಳ ಹೆಸರನ್ನು ನಮೂದಿಸಲಾಗಿದೆ, ಅವುಗಳ ವಿವರವನ್ನು ಅಂತರ 5ರಲ್ಲಿ ಹೆಸರಿಸಲಾಗಿದೆ. ಸಾಲಗಾರರಿಗೆ ಮರುಕೇರಿಗಳನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಅಂತರ 4 ರಲ್ಲಿ ಹೆಸರಿಸುವ ಹಣವನ್ನು ಮರುಪಾವತಿ ಮಾಡಲು ವಿಫಲರಾಗಿರುವುದು. ಆದುದರಿಂದ ಆರಂಭಿಕ ನಿರ್ದೇಶನದಂತೆ ಬಾಕಿಗಳು, ಎನ್‌ಎಂ ಎಂದು ವರ್ಗೀಕರಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಕೆಳಗೆ ಹೆಸರಿಸುವವರಿಗೆ ನೋಟೀಸು ರಬ್ರೆಕ್ಯೂರ್ ಅಂಶ ಮಾಲಿಕ ಕಳುಹಿಸಲಾಗಿದ್ದು, ಅವು ಸ್ವೀಕೃತವಾಗದೆ ಒಂದಿನಿಗೇ ಬಂದಿರುವುದು. ಆದುದರಿಂದ ಆ ಸಾಲಗಾರರಿಗೆ ಈ ಮಾಲಿಕ ತಿಳಿಸುವುದಕ್ಕೇನಾದರೂ, ನಿರ್ದೇಶನದ ಅಂತರ 2 ರಲ್ಲಿ ಹೆಸರಿಸುವವರ ಹೆಸರನ್ನು ನಮೂದಿಸಲಾದ ಬಾಕಿ ಮೊತ್ತದಲ್ಲಿ ಪ್ರತ್ಯೇಕವಾದ 60 ದಿನಗಳ ಒಳಗಾಗಿ ಪಾವತಿಸಬೇಕು, ತಕ್ಷಣಕ್ಕೆ ಸೆಕ್ಷನ್ 13 (4) ರ ಸರ್ವೀಸ್ ಗಳಿಂದ ಪಡೆಯುವ ಎಲೆವನ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿ., ಸಾಲಗಾರರ ಬಾಕಿ ಎದುರು ನಮೂದಿಸಿರುವ ಅಥವಾ ನಮೂದಿಸುವ ಅಧಿನಿಯಮ ಮುಖ್ಯಗೋಷಿ ಪಾಕೆಟಿನಿಂದ ಬರಬೇಕಾದ ಬಾಕಿ ಮೊತ್ತವನ್ನು ವಸೂಲು ಮಾಡಿಕೊಳ್ಳುವುದು. ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ ತರಲು ಬಯಸುವುದೇನೆಂದರೆ, ಸೆಕ್ಷನ್ 13(8) ರ ಸರ್ವೀಸ್ ಕಾಯಿದೆ ಅನ್ವಯ ಮಾಲಾಬಿ ಪ್ರಕಟಿತ ಪ್ರಕಟವಾಗುವವರೆಗೆ ಇರುವ ಸಮಯಾವಕಾಶದಲ್ಲಿ ಮಾತ್ರ ನಿಮ್ಮ ಭದ್ರತಾ ಅಸ್ತಿಗಳನ್ನು ನೀಡಿದ ಮರುಪಾವತಿಕೊಳ್ಳಬಹುದಾಗಿದೆ.		ಸಾಲಗಾರರ ಹೆಸರು ಮತ್ತು ಸಾಲದ ಬಾಕಿ ಸಂ.		
ಕ್ರ. ಸಂ.	ಸಾಲಗಾರರ ಹೆಸರು ಮತ್ತು ಸಾಲದ ಬಾಕಿ ಸಂ.	ತಗದಿದ ಸೂಚನೆ ದಿನಾಂಕ	ನೋಟೀಸು ಮೊತ್ತ (ರೂ.ಗಳಲ್ಲಿ)	ಸಾಲದ ವಿವರಗಳು
1.	ಶ್ರೀ ಗುಡದ ಮಹೇಶ್ ಸಾಲದ ಬಾಕಿ ಸಂಖ್ಯೆ 4001190003230	10/07/2026	ರೂ. 4,099,941.00	ಜೆಡ್‌ಕೋ "ಎ" ಅಸ್ತಿ: ಸ್ಟೇಟ್ ಸಂಖ್ಯೆ 180, ಬಾಕಿ ಸಂಖ್ಯೆ 6/3ಎ ಯ ಶೂಭ ಮಧ್ಯ ಭಾಗ, ಅಸ್ತಿ ಸಂಖ್ಯೆ 6/3ಎ, ಹೊಸ ಬಾಕಿ ಸಂಖ್ಯೆ 6/3ಎ/6/30/180, ಮತ್ತು ಸ್ಟೇಟ್ ಸಂಖ್ಯೆ 181, ಬಾಕಿ ಸಂಖ್ಯೆ 6/3ಎ ಯ ಅಗ್ನೇಯ ಭಾಗ, ಅಸ್ತಿ ಸಂಖ್ಯೆ 6/3ಎ, ಹೊಸ ಬಾಕಿ ಸಂಖ್ಯೆ 6/3ಎ/6/30/181 ಎಂದು ಗುರುತಿಸಲಾದ ಸ್ಥಳ ಅಸ್ತಿಯ ಎಲ್ಲಾ ಭಾಗಗಳು ಸಿಗಬೇಕಾಗಿರುತ್ತದೆ. ಕೃಷ್ಣರಾಜಪುರ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಶೂಭ ತಾಲೂಕು, ಓಂದಿನ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲೂಕು ಇಲ್ಲದಿದ್ದರೆ, ಪ್ರಸ್ತುತ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ (ಬಿಎಂಸಿ) ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು, ಈ ಬಗ್ಗೆ ಕೃಷ್ಣರಾಜಪುರ ಸಿಎಂಸಿ ಬೆಂಗಳೂರು ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು, ವಿವರಣೆ: ಶೂಭದಿಂದ ಪ್ರಸ್ತುತ: 60 ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ಪ್ರಸ್ತುತ: 80 ಅಡಿ ಇದ್ದು, ಒಟ್ಟು 4800 ಚದರ ಅಡಿ ವಿವರಣೆ ಹೊಂದಿದ್ದು, ಈ ಕೆಳಗಿನಂತೆ ಚಕ್ರಬದ್ಧವಾಗಿರುತ್ತದೆ. ಹೊಂದಿದೆ: ಶೂಭದಕ್ಕೆ ರಸ್ತೆ ಬದ್ಧವಿದ್ದು ಅದೇ ಅಸ್ತಿ ಸಂಖ್ಯೆ 6/3ಎ ಯ ಉತ್ತರ ಭಾಗ, ಪ್ರಸ್ತುತ ಸ್ಟೇಟ್ ಸಂಖ್ಯೆ 161 ಮತ್ತು 162, ಲೂಟಿಂಗ್, ಲಾಂಚಿಂಗ್, ಲಿಫ್ಟ್‌ಗಳು, ಮೆಷಿನ್‌ಗಳು ಮತ್ತು ಇತರ ಸಾಮಾನ್ಯ ಬಳಕೆಯ ಪ್ರದೇಶಗಳಂತಹ ಸಾಮಾನ್ಯ ಪ್ರದೇಶಗಳಲ್ಲಿ ಅನುಪಾತದ ಸಾಲ ಸೇರುವುದು, ಜೊತೆಗೆ ಜೆಡ್‌ಕೋ "ಎ" ಅಸ್ತಿಯ ಮೇಲೆ ನಿರ್ಮಿಸಲಾದ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನಲ್ಲಿ ಒಂದು ಅಪ್ಪತ್ತನಾಲ್ಕನೇ ಕಾಂ ಪಾರ್ಕ್‌ನಲ್ಲಿ ಸ್ಥಳೀಯ ಒಳಗೊಂಡಿದೆ. ಕಟ್ಟಡವನ್ನು ಲೂಟಿಂಗ್ ಮತ್ತು ಸಿಮೆಂಟ್ ಗೋಡೆಗಳಿಂದ, ಆರಂಭಿಕ ಮೇಲ್ದಾಸೆಯೊಂದಿಗೆ, ವಿಶ್ವವಿದ್ಯಾಲಯ ಸಂಪನ್ಮೂಲದಿಂದ ಮತ್ತು ಉತ್ತರ ನಾಗರ ಕಾಲೋನಿ ಸಿಮೆಂಟ್‌ನಲ್ಲಿ ನಿರ್ಮಿಸಲಾಗಿದೆ.
2.	ಶ್ರೀ ಮನೀಶ್ ಡಿಯೊ ಸಾಲದ ಬಾಕಿ ಸಂಖ್ಯೆ 411800001572	10/07/2026	ರೂ. 2153275.50	ಜೆಡ್‌ಕೋ "ಎ" ಅಸ್ತಿ: ಭೂಮಿಯ ಎಲ್ಲಾ ಭಾಗಗಳು ಸೇರಿದಂತೆ, ಅಸ್ತಿಯ ವಿವರಣೆ 63794 ಚದರ ಅಡಿಗಳು (ಅಂದರೆ 1 ಎಕರೆ 18 1/2 ಗುಂಟೆಗಳು) ಸರ್ವೆ ಸಂ. 71/1, ಕೈಪಿಟಿಯಿಂದ ಕೃಷಿಯೇತರ ವಾರಿಯೋಗ್ಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತಿಸುವಾದ ಅದೇ ಸಂ. ಬಿಎಸ್‌ಎ: ಎಎಎಎಎ: ಎಎಆಆ (ಎಸ್) / 56/2004-2005, ದಿನಾಂಕ 27/05/2004 ಮತ್ತು ಬಿಎಂಸಿಯಿಂದ 29/06/2007 ರಂದು ಅನುಮೋದಿಸಲಾಗಿದ್ದು, ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು, ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಸಂಕೀರ್ಣವನ್ನು, ಕ್ಷೇತ್ರ ದೋಲೋಮೈಟ್ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಎಂದು ಕರೆಯಲಾಗುತ್ತದೆ, ಜೊತೆಗೆ ಹೊಸ ಸರ್ವೆ ಸಂ. ಬಿಎಂಎಎಎ (ಬಿಎಂಸಿ) -ಲಾಂಚಿಂಗ್ ಸಂ. 04/07-08 ಮತ್ತು ಕ್ಷೇತ್ರದ ಯೋಜನೆ ಸಂ. 1291/1258/1073/71/1/1093, ದೊಡ್ಡಕಲ್ಲುರವರ ಗ್ರಾಮ, ಉತ್ತರದಲ್ಲಿದ್ದ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲೂಕು ಪ್ರಸ್ತುತ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಬೆಂಗಳೂರು ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು, ಮತ್ತು ಈ ಕೆಳಗಿನಂತೆ ಚಕ್ರಬದ್ಧವಾಗಿರುತ್ತದೆ. ಹೊಂದಿದೆ: ಪ್ರಸ್ತುತ: ಭೂಮಿಯ ಸರ್ವೆ ಸಂ. 80, ಪ್ರಸ್ತುತ: ಕೆ ಆ ಟೆಂಪಲ್ ರವರಿಗೆ ಸೇರಿದ ಭೂಮಿ, ಉತ್ತರಕ್ಕೆ: ಭೂಮಿಯ ಸರ್ವೆ ಸಂ. 70, ದಕ್ಷಿಣಕ್ಕೆ: ಭೂಮಿಯ ಸರ್ವೆ ಸಂ. 71/2, ಜೆಡ್‌ಕೋ -ಬಿ ಅಸ್ತಿ: ಭಾಗ ಮಾಲೀಕರಾದ ಎಲ್ಲಾ ಭಾಗಗಳು ಸೇರಿದಂತೆ ಹಕ್ಕು, ಕ್ಷೇತ್ರದ ಸಾಲ ಮತ್ತು ಖಾತಾಸಂಖ್ಯೆ 410.79 ಚದರ ಅಡಿಯ ಭೂಮಿ ಅಸ್ತಿ ಒಟ್ಟು ವಿವರಣೆ 63,794 ಚದರ ಅಡಿಗಳು ಜೆಡ್‌ಕೋ - ಎ ಅಸ್ತಿಯಲ್ಲಿದ್ದು ಇದರಲ್ಲಿ ಬಿಲ್ಡರ್ ಪ್ರದೇಶಕ್ಕೆ ಸಮಾನಾಂತರವಾಗಿ ಜೆಡ್‌ಕೋ - ಸಿ ಅಸ್ತಿಯಲ್ಲಿದ್ದು, ಅದನ್ನು ಇಲ್ಲಿ ಖರೀದಿದಾರರಿಗೆ ವೆಂಚರ್‌ಸರಿಂದ ಮಾಲಾಬಿ ಮಾಡಲಾಗಿದೆ. ಜೆಡ್‌ಕೋ -ಸಿ-ಅಸ್ತಿ: ಎರಡು ಬೆಡ್ ರೂಮ್‌ಗಳ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಫ್ಲಾಟ್ ಸಂ. 280A, ಬಿಲ್ಡರ್ ಪ್ರದೇಶವನ್ನು ಇಲ್ಲಿ ಖರೀದಿದಾರರಿಗೆ ಮಾಲಾಬಿ ಮಾಡಲಾಗಿದ್ದು, ಸೇರಿದಂತೆ 867.66 ಚದರ ಅಡಿಗಳ ಬಿಲ್ಡರ್ ಪ್ರದೇಶ ಸೇರಿದುದಿಲ್ಲದಿದ್ದು, ಸಮಾನಾಂತರ ಬಿಲ್ಡರ್ ಪ್ರದೇಶ 1147 ಚದರ ಅಡಿಯ ಕ್ಷೇತ್ರ ದೋಲೋಮೈಟ್ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಕಟ್ಟಡವನ್ನು ಜೆಡ್‌ಕೋ ಎ ಅಸ್ತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಲಾಗಿದೆ. ಜೆಡ್‌ಕೋ "ಎ" ಅಂದರೆ ಭೂಮಿಯ ಸರ್ವೆ ಸಂ. 71/1 ದೊಡ್ಡಕಲ್ಲುರವರ ಗ್ರಾಮ, ಉತ್ತರದಲ್ಲಿದ್ದ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲೂಕು ಇಲ್ಲಿ ಕೈಪಿಟಿಯಿಂದ ಕೃಷಿಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತಿಸಿದ ಅದೇ ಸಂ. ಬಿಎಸ್‌ಎ:ಎಎಎಎಎ:ಎಎಆಆ (ಎಸ್)/56/2004-2005 ದಿನಾಂಕ 27/05/2004 ಮತ್ತು ಬಿಎಂಸಿಯಿಂದ ಅನುಮೋದಿಸಿದ ನಕ್ಷೆ ದಿನಾಂಕ 29/06/2007 ಅನುಮೋದಿಸಿತು. ಬಿಎಂಎಎಎ (ಬಿಎಂಸಿ)-ಲಾಂಚಿಂಗ್ ಸಂ. 04/07-08 ಮತ್ತು 09/04/2008 ರಂದು ಪರಿಷ್ಕರಣಗೊಂಡು, ಮತ್ತು ಫ್ಲಾಟ್ ಸಂ. 2820A, ಬಿಎಂಸಿ-ಎಎಎಎಎ ಸಂ. 1258/1073/1093/71/1/1093, ದೊಡ್ಡಕಲ್ಲುರವರ ಅಸ್ತಿ ಸಿಗಬೇಕಾಗಿರುತ್ತದೆ, ಮತ್ತು ಫ್ಲಾಟ್ ಸಂ. 2820A, ಬಿಎಂಸಿ-ಎಎಎಎಎ ಸಂ. 1258/1073/1093/71/1/1093, ದೊಡ್ಡಕಲ್ಲುರವರ ಅಸ್ತಿ ಸಿಗಬೇಕಾಗಿರುತ್ತದೆ, ಮತ್ತು ಫ್ಲಾಟ್ ಸಂ. 2820B, ಪ್ರಸ್ತುತ: ಕಾಂಪಾರ್, ಉತ್ತರಕ್ಕೆ: ತೆರದ ಪ್ರದೇಶ, ದಕ್ಷಿಣಕ್ಕೆ: ಕಾಂಪಾರ್.
3.	ಶ್ರೀ ಮಂಜುನಾಥ್ ಜಿ ಮಗನೇಗೌಡ್ ಸಾಲದ ಬಾಕಿ ಸಂಖ್ಯೆ 410600008861	10/07/2026	ರೂ. 2084358.62	ಜೆಡ್‌ಕೋ ಅಸ್ತಿ: ಅಸ್ತಿಯ ಎಲ್ಲಾ ಭಾಗಗಳು ಸೇರಿದಂತೆ, ಫ್ಲಾಟ್‌ಗಳನ್ನು ಅವುಗಳನ್ನಾಗಿ ಅಸೆಟ್‌ಮೆಂಟ್ ಸಂ. 114/1 ರಲ್ಲಿ ಅವುಗಳಾಗಿ ವಿಂಗಡಿಸಲಾಗಿದ್ದು, ಪಾಲೋಕ್ಯಾಂಪ್‌ನಲ್ಲಿ ಗ್ರಾಮ, ವಾಸನಗರ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲೂಕು ಇಲ್ಲದಿದ್ದರೆ, ಫ್ಲಾಟ್ ಸಂ. 114/1-ನಲ್ಲಿ, ಫ್ಲಾಟ್ ಸಂ. 45 ಕ್ಕೆ (ಸಂಪತ್ತಿನ) ವರ್ಗಾವಣೆ ಮಾಡಲಾಗಿದ್ದು, ಪ್ರಸ್ತುತ ಅಡಿಗೇ ಸಂಖ್ಯೆ 207/2007 ರಂದು ನೋಂದಾಯಿಸಲಾಗಿದೆ; ಜೂದರ್ಗ: 20-0 ಅಡಿ ರಸ್ತೆ, ಪ್ರಸ್ತುತ: 46 ನೇ ಸಂಖ್ಯೆ ನಿರ್ದೇಶನ, ಉತ್ತರಕ್ಕೆ: 25-0 ಅಡಿ ರಸ್ತೆ, ದಕ್ಷಿಣಕ್ಕೆ: 44ನೇ ಸಂಖ್ಯೆ ನಿರ್ದೇಶನ, ಇವುಗಳ ಮಧ್ಯೆ ಜೂದರ್ಗದಿಂದ ಪ್ರಸ್ತುತ: 40-0 (ಸಂಪತ್ತಿನ): 40-0 (ಸಂಪತ್ತಿನ), ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ: 37.12 (ಮೂಲಕವಾಗಿ ಮತ್ತು ಅರ್ಧ) ಅಡಿ, ಒಟ್ಟು 1500 ಚದರ ಅಡಿ.
4.	ಶ್ರೀ ಅಶಿತ್ ಕುಮಾರ್ ಮಿಶ್ರಾ ಶ್ರೀಮತಿ ಮಿಶ			